Central Administrative Tribunal Principal Bench

CP No. 302/2017 OA No. 1370/2015

New Delhi this the 30th day of November, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. Uday Kumar Varma, Member (A)

Ms. Surekha Sama, aged about 57 years, S/o Late Ram Murti Sama, R/o House No. 75, Sector 16A

- Applicant

(By Advocate: Mr. VSR Krishna)

VERSUS

- Shri M.M. Kutty,
 Chief Secretary,
 Delhi Secretariat, Players Building,
 IP Estate, New Delhi-2
- Shri Madhup Vyas,
 Secretary,
 Department of Health and Family Welfare,
 Govt. of NCT of Delhi, 9th Level,
 A Wing, Delhi Secretariat,
 New Delhi 110 002

- Respondents

(By Advocate: Ms. Sangita Rai)

ORDER (Oral)

Justice Permod Kohli, Chairman:

The respondents have placed on record a copy of order dated 28.11.2017, which is said to be passed in compliance to the CAT order dated 11.07.2012 in OA No. 1370/2015. Ms. Sangita Rai, learned counsel for the respondents, submits that due to inadvertent mistake, the date of the CAT order has been wrongly mentioned as 11.07.2012 instead of 02.06.2016. She submits that it may be read accordingly. Prayer is allowed.

2. Vide order dated 02.06.2016 passed in OA No. 1370/2015, a direction was issued to the respondents to conduct the review DPC

for the post of Sr. Lecturer and if the applicant is assessed fit for promotion, consequential order may be passed. It is stated in the order dated 28.11.2017 that the review DPC was held and the applicant has been found fit for promotion to the post of Sr. Lecturer for the vacancy year 2004-05. The competent authority has accepted the recommendations of the review DPC and accordingly, the applicant is promoted to the post of Sr. Lecturer w.e.f. 17.03.2011 in the pre revised pay scale of Rs.15600-39100 with Grade Pay 6600/-in supersession of previous order.

- 3. Though the applicant has been granted promotion, however, she has not been given the consequential financial benefits arising out of the promotion, which shall be released within a period of three months from the date of receipt of copy of this order.
- 4. With these directions, the contempt proceedings are dropped. If the applicant has any pending grievance, she will be at liberty to seek appropriate remedy available to her under law.

(Uday Kumar Varma) Member (A) (Justice Permod Kohli) Chairman

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